

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4427

ANSWERED ON:19.05.2006

EXCISE DUTY ON EDIBLE PRODUCTS LIKE BISCUITS

Gandhi Smt. Maneka;Khairi Shri Chandrakant Bhaurao;Murmu Shri Hemlal;Rawat Shri Kamla Prasad;Singh Shri Rakesh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether exemption in excise duty has been given to various edible and other items;
- (b) if so, the details of edible and other items given exemptions;
- (c) whether any proposal to waive off excise duty has been received from biscuit manufacturing companies for the biscuits below Rs.61 per Kg are largely consumed by the poor sections of society; and
- (d) if so, the details of the steps taken in regard to waiver thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a)&(b): Specific items (including edible items and others) enjoying exemptions of excise duty are listed in the various exemption notifications available in the Central Excise Tariff. The information is voluminous and bulky. As the details are available in the printed publication of the Department, these are not recounted here.

(c) Yes, sir

(d) The matter was examined and it was decided not to make any change in excise duty structure on biscuits.